1983-84. (viii) Annual Report and Audited Accounts of the Food Craft Institute (Ahmedabad) Society, Ahmedabad, for the year 1983-84.

(ix) Annual Report and Audited Accounts of the Institute of Hotel Management Catering Technology and Applied Nutrition, Bangalore, for the year 1983-84.

(X) Annual Report and Audited Accounts of the Food Craft Institute, Patna, for the year 1983-84.

(xi) Annual Report and Audited Accounts of the Food Craft Institute, Tiruchirapalli, for the year 1983-84.

(xii) Annual Report and Audited Accounts of the Food Craft Institute,  $Ne_w$  Delhi, for th<sub>e</sub> year 1983-84.

(xiii) Review by Government on the working of the Institute mentioned at (i)  $t_0$  (xii) above. [Placed in Library. See No. LT-121/85 for (i)  $t_0$  (xiii)]

I. Report and Accounts (1983-84) of the Indian Railway (Construction Company limited, New Delhi and related papers

II Report and Accounts (1983-84) of the Rail India Technical and Economic Services Limited, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): Sir, I beg to lay on the Table: —

I. A copy each (in English and Hindi) of the following papers, under sub-section (11 of Section 619A of the Companies Act, 1956: — (i) (a) Eighth Annual Report and Accounts of the Indian Railway Construction Company Limited, New Delhi, for the <sup>x</sup> year 1983-84, together with the Auditors' Report on the Accounts and tors' Report on the Accounts and on the Table

(b) Review by Government on the working of the Company.

[Placed in Library. See No. LT-228/85 for (a) and (b)]

(ii) (a) Tenth Annual Report and Accounts of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1983-84, together with the Auditors Report on the Accounts and the comments of the Comptroller and Audior General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. See No. LT— 229|85 for (a) and (b)]

## I. Explanatory Memorandum relating to Railway Accidents (Compensation) (Amendment) Rules, 1984.

## II. Railways (Warehousing and Wharfage (Amendment) Rules, 1984.

## III. Railway Accidents (Compensation) Second Amendment) Rules, 1984

SHRI MADHAV RAO SCINDIA: Sir, I also beg. to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Railways (Railway Board), under sub-section (3) of section 82J of the Indian Railways Act, 1890: —

(i) S. O. No. 690(E), dated llth September, 1984, publishing the explanatory memorandum relating to Accidents (Compensation) (Amendment) Rules, 1984.

(ii) S.O. No. 711(E), dated 14th September. 1984. publishing the Railway<sup>^</sup> (Warehousing Wharfage) (Amendment) Rules, 1984.

(iii) S. O. No. 900(E), dated 27th November. 1984. publishing the Railway Accidents (Compensation) (Second Amendment) Rules, 1984